

CA (IB) No. 322/KB/2017 has been filed by the operational creditor and the corporate debtor jointly with a prayer for permission to withdraw the C.P. (IB) No. 341/KB/2017. Ld. Counsels for the parties informed that in this case no advertisement of the notice has been made by the IRP. IRP, who is present in Court, also submitted that advertisement of the notice has not been made. IRP is directed to file an affidavit that no advertisement has been made so far.

List the matter on 26/07/2017.

  
(Vijai Pratap Singh)  
Member (J)